

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KRROME GLASS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	KRROME GLASS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	12 th January, 2000
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata, India, under the Companies Act, 1956
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U26101WB2000PTC090917
5.	Address of the registered office and principal office (If any) of corporate debtor	Orbit House, Garstin Place, 2 nd Floor, Room No-2C, Kolkata, West Bengal – 700 001 IN
6.	Insolvency commencement date in respect of corporate debtor	17 th January, 2020 (Order received on 20.01.2020)
7.	Estimated date of closure of insolvency resolution process	14 th July, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name– Ramchandra Dallaram Choudhary Reg No- IBBI/IPA-001/IP-P00157/2017-2018/10326
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Add – 9B, Vardan Tower, Nr. Vimal House, Lakhudi Circle, Navrangpura, Ahmedabad – 380014. Email - rdc_rca@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Sun Resolution Professional Pvt Ltd, 9B, Vardan Tower, Nr. Vimal House, Lakhudi Circle, Navrangpura, Ahmedabad - 380014 Email – cirp.krrome@gmail.com
11.	Last date for submission of claims	03 rd February, 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives Are available at:	(a) www.ibbi.gov.in / www.sunresolution.in (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process of the **Krrome Glass Private Limited** on 17th January, 2020 (order received on 20.01.2020).

The creditors of **Krrome Glass Private Limited** are hereby called upon to submit their claims with proof on or before **03rd February, 2020** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 21st January, 2020
Place: Ahmedabad



 Ramchandra Dallaram Choudhary
 Interim Resolution Professional
 Reg. No- IBBI/IPA-001/IP-P00157/2017-2018/10326